OFFICE OF
PRINCIPAL CHIEF CONSERVATOR OF FORESTS, HARYANA
Forest Department, Government of Haryana
C-18, Van Bhawan, Sec. 6, Panchkula Tel./Fax +91 172 2563988, 2563861 E-mail: cffcpanchkula@gmail.com

No. : NT/D-I-729/ 4916 Dated : 20-3-2020

To

Consultant (Judicial)
National Green Tribunal,
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.: Submission of Factual Report in O.A. No. 1013 of 2019 (I.A. No. 688/2019) Ram Avtar Yadav Vs. Union of India & Ors.

--

It is stated that while hearing the Original Application No. 1013 of 2019 (I.A. No. 688/2019) on dated 14-11-2019 the Hon'ble National Green Tribunal had directed to furnish a factual and action taken report from Principal Chief Conservator of Forests (HoFF), Haryana.

As directed the factual and action taken report of the case along with the annexure is hereby submitted for consideration.

Encl. As Above

Principal Chief Conservator of Forests,
Haryana, Panchkula.

129

FOREST DEPARTMENT, GOVT. OF HARYANA

ADDL. PRINCIPAL CHIEF CONSERVATOR OF FORESTS, HARYANA, PANCHKULA (Admn.)
C-18, VAN BHAWAN, Sector-6, Panchkula, Telephone/Fax +91+0172+2563861, E-mail: apccfga@gmail.com

No: Steno/Apccf(Admn)/ 153 Dated: 19/3/2020

To

Principal Chief Conservator of Forest (HoFF),
Haryana, Panchkula.

Sub. : **Factual report in O.A No1013 of 2019 in the matter of Ram Avatar Yadav Vs. State of Haryana & Others.**

-----00-----

Kindly find enclosed herewith factual report in OA No. 1013 of 2019 in the matter of State of Haryana and others. The matter is listed on 24.3.2020. In compliance of the order dated 14.11.2019 of the Hon'ble National Green Tribunal, a committee comprising of following officers to submit the factual and action taken report in this matter was constituted vide your office order Endst No. NT/3290-97 dated 19.11.2019:

1. Sh. Vinod Kumar IFS, Additional PCCF (Admin) : Chairman
2. Dr. D.Hembram IFS, CCF, P-II, Gurugram : Member
3. Mrs. Vasvi Tyagi IFS, CF, South, Gurugram : Member
4. Sh. Subhash Yadav HFS, DFO, Gurugram : Member

The draft report is enclosed herewith. As per the interim order passed on dated 16.02.2019 a factual and action taken report is to be furnished by Principal Chief Conservator of Forest (HoFF), by email at judicial-ngt@gov.in.

Encl: as above

Addl. Principal Chief Conservator of Forests (Admin),
Haryana, Panchkula.

Endst No: **Dated:**

A copy is forwarded to the following officers for information:

1. CCF(FC), Panchkula
2. Dr. D.Hembram IFS, CCF, P-II, Gurugram
3. Mrs. Vasvi Tyagi IFS, CF, South, Gurugram
4. Sh. Subhash Yadav, DFO, Gurugram

Sd/-

Addl. Principal Chief Conservator of Forests (Admin),
Haryana, Panchkula.

19/3/20.

FACTUAL & ACTION TAKEN REPORT IN O. A. NO.1013 OF 2019 (IA 688/2019) TITLED RAM AVTAR YADAV Vs UNION OF INDIA & ORS.

****

The Original Application No.1013 of 2019 (IA 688/2019) has been filed by applicant Sh. Ram Avtar Yadav before the National Green Tribunal. The applicant has made prayer as under before the Hon'ble National Green Tribunal as under:

"i. Direct the Respondent No 6 and 7 to restrain from carrying any activity on the land of 260 acre bought from Respondent no.8 recorded in the sale deed dated 02.08.19 including but not restricted to clearing of land, burning of trees and other non-forestry activities in village Mandawar, Gurugram district Haryana, in violation of the Forest Conservation Act 1980;

ii. Direct the Respondents to restore the Aravalli Forest in Village Mandawar, district Gurugram, Haryana by planting and growing trees;

iii. Direct the payment of environmental compensation on the Respondents as per the polluter pays principle;

iv. In light of the above facts and submissions, this Hon'ble Court may be pleased to pass any other orders as they may deem fit and proper in facts and circumstances of the case."

The Hon'ble National Green Tribunal while considering the matter on 14.11.2019 has passed an interim order which is as under:

"2. Before considering the matter further, we find it necessary to require a factual and action taken report to be furnished in the matter by the Principal Chief Conservator of Forest (HoFF), Panchkula, Haryana within one month by e-mail at judicial-ngt@gov.in.

3. In the meanwhile, no tree may be cut without following the due process of law.

A copy of this order be sent to the Principal Chief Conservator of Forest (HoFF), Panchkula, Haryana by email for compliance.

The applicant may furnish a complete set of papers to the Principal Chief conservator of Forest (HoFF) and file an affidavit of service within one week.

List for further consideration on 29.01.2020."

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM

In compliance of the order of the Hon'ble Tribunal, Principal Chief Conservator of Forests (HoFF), Haryana vide order Endst No. NT/3290-97 dated 19.11.2019 constituted a committee comprising of following officers to submit the factual and action taken report in this matter:

1. Sh. Vinod Kumar IFS, Additional PCCF (Admin) : Chairman
2. Dr. D. Hembram IFS, CCF, P-II, Gurugram : Member
3. Mrs. Vasvi Tyagi IFS, CF, South, Gurugram : Member
4. Sh. Subhash Yadav HFS, DFO, Gurugram : Member

FACTUAL STATUS:

The committee inspected the site on 20.11.2019 and perused the available records. As per records, Central Industrial Security Force (CISF) has purchased 260.74 acres of land owned by Gram Panchayat Mandwar in District Gurugram, Haryana in the month of August 2019. The land is neither Reserved Forest nor Protected Forest. It is neither closed under special section 4 or/and 5 of Punjab Land Preservation Act (PLPA) 1900. However, about 136.63 acres of the land under consideration falls under Aravalli Project Plantation. The Hon'ble Supreme Court, in judgment dated 18.03.2004 in IA No. 1785/01 & in IA No. 22 in WRIT PETITION (CIVIL) No.4677 OF 1985 observed-*"Reference can also be usefully made to the part of the State of Forest Report, 1999 issued by Forest Survey of India in relation to Haryana. It, inter alia, provides that large scale plantations were carried out under Aravalli Project since 1992. The document claims increase of the forest cover in the State as a result of plantation under the Aravalli Project. It inter alia, mentions that forest cover increase in Gurgaon and Faridabad is mainly due to plantation raised under the Aravalli Project which was started in early 1990s. In these matters, neither the State nor the leaseholders can be permitted to turn round and now take a stand that the areas covered under the Aravalli Project is not forest."*

Therefore, areas covered under Aravalli Project plantations are treated as forests and it would be mandatory to get prior permission under Forest Conservation Act, 1980 for diversion of any such land for non forestry use.

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM

The details of khasra numbers of land purchased by CISF which include Aravalli Plantation, *Gair Mumkin Pahar* and *Banjar Kadeem* are given below:

Table 1 : Details of CISF land in Mandawar

Aravalli Plantation		Gair Mumkin Pahar		Other than Aravalli Plantation & Gair Mumkin Pahar (Banjar Kadeem)	
Mustil No.	**Kila No.**	**Mustil No.**	**Kila No.**	**Mustil No.**	**Kila No.**
11	14, 15, 16, 17, 24, 25	12	17, 18, 19, 21, 22, 23	14	10 to 13, 18 to 22
12	11, 20, 24	14	1min, 2	15	6, 15, 16, 17, 24, 25
14	3, 4, 8, 9	15	22, 23	19	1, 5, 6, 15
15	4, 5, 7, 8, 13, 14	19	2min, 3min	20	11, 20, 21, 22
18	5, 6, 7, 12 to 25	23	11min	22	1, 2, 9 to 12, 19, 21 to 24
19	3, 4, 7 to 14, 16 to 25	24	13, 14, 25	23	11min, 13, 14, 18 to 21, 23, 24
20	1, 2, 9, 10, 12, 19	30	5, 6, 8 13, 15 to 18, 23, 24	24	4, 5
22	20	31	23min	31	1 to 22, 23min
23	1 to 10, 12, 15, 16, 17, 22, 25	32	3, 4min	32	7, 13, 14, 15, 16/1, 16/2, 17, 18, 23, 24, 25
24	1, 2, 3, 6 to 12, 14, 15, 16, 18 to 24	38	5, 10, 11		
30	1 to 4, 7, 9, 10, 14, 25				
31	24, 25				
32	1, 2, 8 to 12, 19 to 22				
36	1, 19, 20				
38	2, 3, 4, 6 to 9, 12, 13, 14, 18 to 21				
	136.65 acres		**30.35 acres**		**93.74 acres**
	Total Area		**260.74 acres (105.56 ha)**		

The digitized map of village Mandawar prepared by HARSAC showing various categories of lands is enclosed as **Annexure-IA**, and map depicting various categories of lands as mentioned above is enclosed as **Annexure- IB.**

As stated above in the table, the area under the Aravalli Project Plantation within the land purchased by CISF is 136.65 acres. The area under *Gair Mumkin Pahar* is 30.35 acres and area categorized as *Banjar Kadeem* in the revenue record is 93.74 acres.

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM

As per notification No. S.O. 319 (E) dated 7th May 1992 (commonly referred as "Aravalli Notification) under the Environment Protection Act issued by Ministry of Environment and Forests, the following activities are prohibited in area categorized as *'Gair Mumkin Pahar'* without prior permission from Secretary, Environment and Forest, GoI:

(i) Location of any new industry including expansion modernisation;

(ii) (a) All new mining operations including renewals of mining leases.

(b)Existing mining leases in sanctuaries/national Park and areas covered under Project Tiger and/or

(c) Mining is being done without permission of the competent authority.

(iii) Cutting of trees;

(iv) Construction of any clusters of dwelling units, farms houses, sheds, community centres, information centres and any other activity connected with such construction (including roads a part of any infrastructure relating thereto);

(v) Electrification (laying of new transmission lines).

The land categorized as *Gair Mumkin pahar* and *Banjar Kadeem* have the same topography and natural vegetation as the area under the Aravalli Project Plantation.

The entire revenue estate of Tehsil Sohna of district Gurugram in which village Mandawar is located is notified under general section 4 of the Punjab Land Preservation Act 1900 by general order vide Government of Haryana Notification No. **S. O. 81/P.A.2/1900/S.3/2012 Dated 19.12.2012 (Annexure-II)**. As per the notification, the felling of trees from such areas requires the permission of Divisional Forest Officer, Gurugram.

As such, the landscape is undulating with good vegetation cover and biodiversity. This is also part of wildlife corridor of leopards in the Aravallis.

As per the record of Divisional Forest Officer, Gurugram, the Forest Department has also carried out plantation in village Mandawar in the area purchased by CISF during last 10 years.

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM

The details as per records of DFO, Gurugram are given below:

Sr. No.	Year	Target achieved in Ha	No. of Plants
1.	2009-10	16	17600
2.	2016-17	25	25000

ACTION TAKEN

The CISF started works of site clearance and pruning of trees in the month of October 2019 without taking prior permission from the Divisional Forest Officer as mandated in the notification for area closed under general Section 4 of PLPA 1900. Under Aravalli Project plantation area, no proposal under Forest (Conservation) Act 1980 has been submitted by CISF. It is not known whether the permission from the competent authority has been obtained under the provisions of the Aravalli Notification of 1992 or not since the issue is not under the ambit of the Forest Department but with Environment Department. The Forest Department has directed the CISF staff to stop the work of clearance and cutting of trees till necessary permissions of the competent authorities are obtained. A Forest Offence Report (FOR) vide No.0498 Dated 04.11.2019 has been registered and a notice has been issued to concerned field officials of CISF. The copy of FOR is enclosed as **Annexure-III**. Letters have been written by DFO, Gurugram advising the CISF vide letter No. 1712-13 dated 02.11.2019 and letter No. 1776 dated 08.11.2019 not to carry out any kind of work without seeking approvals as per law. The copies of the letters are enclosed as **Annexure-IV**.

CONCLUSION

1. The area purchased by CISF in the revenue estate of village Mandawar, district Gurugram is 260.74 acres out of which 136.65 acres of area is under Aravalli Project Plantation, which is a forest area as per the order of Hon'ble Supreme Court dated 18.03.2004 in WP(Civil) no. 4677 of 1985. This area will invite applicability of Forest (Conservation) Act 1980 for its use for non-forestry purposes.

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM

2. Another 30.35 acres of land is in the *Gair Mumkin Pahar* category which is covered under Aravalli notification dated 07th May 1992, for which permission from the competent authority is required for its use for construction activities. This area is regulated by the Environment Department.
3. The entire area is covered under the regulation of general Section 4 notification of Punjab Land Preservation Act 1900, prior permission of Divisional Forest Officer is required for the felling of trees.
4. The parcels of "*Banjar Kadeem*" (**93.74 acres**) and *Gair Mumkin Pahar* have the same topography and natural vegetation as the area under the Aravalli Project Plantation.

(SubhashYadav HFS)
DFO, Gurugram

(VasviTyagi IFS)
CF (South), Gurugram

(D. Hembram IFS)
CCF, P-II, Gurugram

(Vinod Kumar IFS)
Addl. PCCF (Admin), Panchkula

ANNEXURE -II

483

[Authorised English Translation]

HARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 4th January, 2013

No. S.O. 8/P.A. 2/1900/S. 4/2013.—Whereas the Governor of Haryana is satisfied, after due enquiry, that the regulation, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900);

Now, therefore, in exercise of powers conferred by Section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette in the areas more particularly specified in the Schedule given below, which has been notified under Section 3 of the said Act, *vide* Haryana Government, Forest Department, Notification No. S.O. 81/P.A. 2/1900/S. 3/2012, dated the 19th December, 2012.

(a) The cutting of trees or timber except Eucalytus, Poplar, Bakain, Bamboo, Tut, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for *bona fide* domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may, from time to time, appear necessary in the interest of forest conservancy. The farmers of the State shall be liberty to sell Khair trees to any person/agency/Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products provided that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer concerned.

SCHEDULE

District	Tehsil	Village
1	2	3
Panchkula Ambala Yamuna Nagar	Kalka Panchkula Naraingarh Jagadhari Chhachhrauli	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Lakur.
Faridabad	Ballabgarh Faridabad	Areas lying on western side of Delhi-Ballabgarh road and northern side of Ballabgarh-Sohna road.
Mewat	Nuh Ferozepur Jhirka	Areas lying on western side of Delhi-Alwar road. All Revenue Estates of Ferozepur Jhirka Tehsil.
Gurgaon	Gurgaon Sohna Pataudi	All Revenue Estates of Gurgaon Tehsil. All Revenue Estates of Sohna Tehsil. All Revenue Estates of Pataudi Tehsil.
Mohindergarh	Narnaul Mohindergarh	All Revenue Estates of Narnaul Tehsil. All Revenue Estates of Mohindergarh Tehsil.
Rewari	Rewari Bawal Kosli	All Revenue Estates of Rewari Tehsil. All Revenue Estates of Bawal Tehsil. All Revenue Estates of Kosli Tehsil.
Bhiwani	Dadri Bhiwani Loharu	Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.

KRISHNA MOHAN,
Additional Chief Secretary to Government Haryana,
Forest Department.

Annexure-III

वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

0493

FOR Book No. .....

FOR No. 017....

वन मण्डल	गुरुग्राम
रेंज/ब्लॉक/बीट	सोहना / सोहना / हरचन्दपुर
वन जगह का नाम	मण्डावर PLP व पौधा रोपण अरावली क्षेत्र
FOR No. (Date, Day & Time)	017/0498
रिपोर्ट करने वाले का नाम	गोविन्द राम वन रक्षक
जानकारी का स्रोत	स्वयं द्वारा गस्त/ मुखबीर द्वारा/शिकायत
अपराध होने के तारीख/दिन/समय	31/12/2019 - दिन सुबह - 10:15 बजे
जांच करने वाले का नाम व पद	मकसूद अली वन दरोगा व रमेश कुमार एफ0 सोहना
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या
लगाया गया अधिनियम	अरावली पौधा रोपण क्षेत्र सैक्शन PLPA Gensec-4
भारतीय व I अधिनियम 1927	
वन्य प्राणी (संरक्षण) अधिनियम 1972	
पंजाब भूमि संरक्षण अधिनियम 1900	
भारतीय दण्ड संहिता	

	नाम	पिता का नाम	पद	जाति	पता
अपराधी का विवरण	केन्द्रीय औद्योगिक सुरक्षा बल इकाई - डी.एम.आर.-सी. दिल्ली बजारिये आधिकृत व्यक्ति	राजेश कुमार	सहायक कमांडेण्ट		

जब्त किये गये सामान का विवरण

	प्रजाति	किस्म/साइज	संख्या	गुण	अनुमानित राशि
जब्त किये गये सामान का विवरण	विविध कपड़ा, रैपर, रोज़ और बोतलें	पूड 3850M जंगल सफाई की गई तथा पेड़ काटे गए	418 883		

	प्रकार	रजिस्ट्रेशन नं0	रंग	मॉडल	उत्पादन वर्ष
जब्त वाहन का विवरण					
औजार/हथियार					
अन्य, यदि कोई					

सही को चिह्नित करें	नजरी नक्शा जी0पी0एस0 रीडिंग सहित 28°17'32.7110''	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया	
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया	

R.O.A.C.

बीट इन्चार्ज Gurmel Ram

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

व0 रा0 अ0 .....

नाम

रैंक

आरोपी का हस्ताक्षर/अंगुठे का निशान

दिनांक

SUBHASH YADAV HFS
Divisional Forest Officer
Gurugram Forest Division
Gurugram

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM

Annexure-IV

FOREST & WILDLIFE DEPARTMENT, GOVT. OF HARYANA

Office of Divisional Forest Officer, Gurugram

Near District Court, Sohna Road, Gurugram-122001,Tel. 0124-2322057; Email: dfogurgaon1@gmail.com

No. 1712-13 Date 2-11-2019

To

1. The Commandant
   Central Industrial Security Force (CISF)
   Village - Mandawar, District Gurugram

2. Director General
   Central Industrial Security Force (CISF)
   Block No.13-CGO Complex Lodhi Road,
   New Delhi, Delhi 110003

Sub.: Setting up of CISF Camp in Panchayat land (forest area) of Mandawar village in violation of Aravalli Notification dated 07.05.1992, orders of Hon'ble Supreme Court dated 18.03.2004 and Forest (Conservation) Act 1980 regarding

****

With reference to subject cited above, it is submitted that this office has received a complaint on CM Window and report from Range Forest Officer, Sohna that your staff has started setting of tents in Panchayat land of Mandawar village in district Gurugram. The most of panchayat land is covered under Aravalli Notification dated 07.05.1992 (copy enclosed) or Forest (Conservation) Act 1980 as whole area is deemed forest as per dictionary meaning of forest and most of area is covered under Aravalli Project Plantation that has been considered as forest by Hon'ble Supreme Court vide order dated 18.03.2004. The various orders of Hon'ble Supreme Court which have been passed in reference to Aravallis of National Capital Region (NCR) which are reproduced under:

Sr. No.	Date of order	Event
1.	07.05.1992	MoEF & CC, GoI issues notification in reference to Aravallis of district Gurgaon and Alwar restricting activities like mining, construction and other development activities without prior permission of the central government.
2.	12.12.1996	Order by Hon'ble Supreme Court in T. N. Godavarman Vs. Union of India & Ors, reported in [(1997) 2 SCC 267] held that the term forest should be understood in its dictionary meaning and would cover all forest irrespective of classification and ownership. The relevant portions are reproduced below: *"The word "forest" must be understood according to its dictionary meaning. This description covers all statutorily recognized forests, whether designated as reserved, protected or otherwise for the*

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM

		purpose of Section 2 (i) of the Forest Conservation Act. The term "forest land" occurring in Section 2, will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in Government record irrespective of ownership. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act 1980 for the conservation of forests so understood irrespective of ownership or classification thereof."
3.	18.03.2004	Hon'ble Supreme Court in M. C. Mehta Vs. Union of India [(2004)12 SCC 118] had considered in detail the protection of Aravalli Hills from non-forest activities and concluded that Aravalli Plantation is also forest. The operative part of the order is reproduced under: ***"96.6 The Aravalli Hill Range has to be protected at any cost. In case despite stringent conditions, there is an adverse irreversible effect on the ecology in the Aravalli Hill range area may have to be considered.*** *"Reference can also be usually made to the part of the state of Forest Report, 1999 issued by Forest Survey of India in relation to Haryana. It, inter alia, provides that large scale plantations were carried out under Aravalli Project since 1992. The document claims increase of forest cover in the State as a result of plantation raised under Aravalli Project which was started in early 1990s. In these matters, neither the State nor the leaseholders can be permitted to turn round and now take a stand that the areas covered under the Aravalli project is not forest."*
4.	2018	Hon'ble Supreme Court in M. C. Mehta Vs. Union of India (In Re: Kant Enclave matters) [2018SCC Online SC 1426] has held that: *"100. One of the more significant orders passed by this Court on 12th December, 1996. Through this order, this Court laid down what could be described as 'forest' and 'forest land'. The view taken was that the two expressions must be given their dictionary or natural meaning and if so considered, there can be no doubt that the degraded forests and closed lands under the PLP Act are nothing but forest land. Similarly, the orders passed by this Court from time to time in M. C. Mehta make it loud and clear that the Aravalli hills need protection from environmental degradation and the laws must be strictly enforced to ensure that there is no damage to the ecology of the Aravalli hills."*

Aravallis are the most sensitive ecological system which has a great significance for environmental sustainability of NCR. Therefore, there is need for conservation of Aravalli landscape in NCR. The subject area is leopard habitat. In past, two deaths of leopard have been reported in Mandawar village only.

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM

FOREST & WILDLIFE DEPARTMENT, GOVT. OF HARYANA

Office of Divisional Forest Officer, Gurugram

Near District Court, Sohna Road, Gurugram-122001,Tel. 0124-2322057; Email: dfogurgaon1@gmail.com

No. 1776 Date 8-11-19

To

Sh. Raghubir Lal, IPS
Dy. Inspector General
CISF Unit DMRC Delhi

Sub.: Allotment of land measuring 2085 Kanal 19 Marla of Gram Panchayat, Mandawar, Gurugram

Ref: Your office letter No. 42099/DMRC/Estate/Gurugram/Land/2019/41664 Dated 07.11.2019 written to DC, Gurugram

****

With reference to subject cited above and in continuation of this office letter No.1712-13 Dated 02.11.2019 addressed to DG, CISF, New Delhi and the Commandant, CISF, Mandawar, it is informed that this office has issued you notice for not executing any work on the said site as the whole area is in the category of forests as per orders of Hon'ble Supreme Court dated 12.12.1996 and 18.03.2004; and the Aravalli Notification of Ministry of Environment, Forest & Climate Change, GoI dated 07.05.1992. Before purchasing such a big parcel of land in Aravallis, no opinion was sought from the Forest Department.

It was assured by you and another officer telephonically and one officer Sh. Rajesh, Asstt. Commandant who visited this office that you will be doing only "*Bhoomi Poojan*" on Nov 08, 2019 and your whole team will go back and will carry out any activity further only after seeking approval under forest acts/rules. But in your letter, it is clearly mentioned that big construction work and firing range will be established in the Aravallis which will cause a great loss to the ecology of the ecological sensitive Aravalli ecosystem and the leopard habitat.

Therefore, it is suggested that CISF should set up such kinds of establishments in area other than the Aravallis. Carrying out activities further on the land further without seeking requisite approvals will force us to initiate legal proceedings. It is once more initiated that all works in the above forest area must be stopped immediately. This must be treated as the **Most IMPORTANT**.

Divisional Forest Officer
Gurugram

No. 1777-79 **Dated:** 8-11-19

Copy to following for kind perusal and information:

1. Deputy Commissioner, Gurugram
2. DG, CISF, CGO Complex, New Delhi
3. Range Forest officer, Sohna to take action for tree cutting and jungle clearance on the site.

Divisional Forest Officer
Gurugram

Divisional Forest Officer
Gurugram Forest Division
GURUGRAM

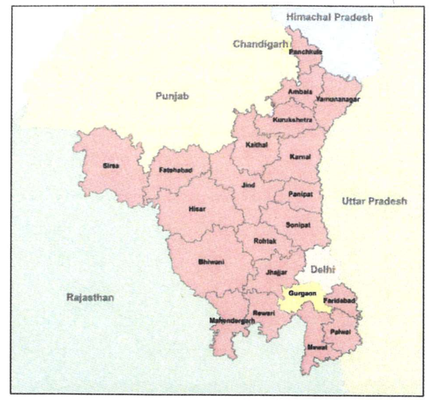
Annexure - IA

Georeferenced Forest Map of Mandawar (H.B. No. 221)

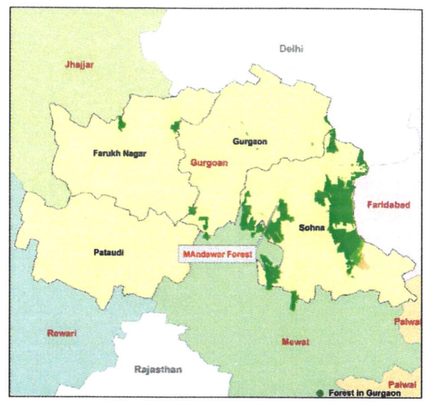
(Sohna Range, Gurgaon Forest Division)

N
W E
S

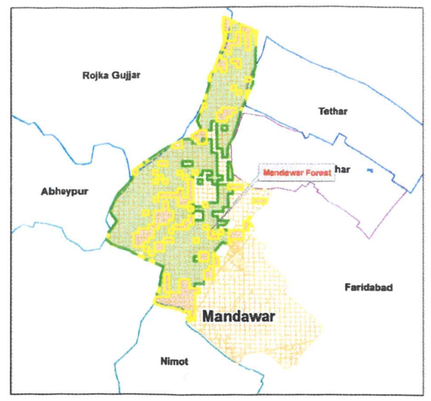
Gurgaon District in Haryana

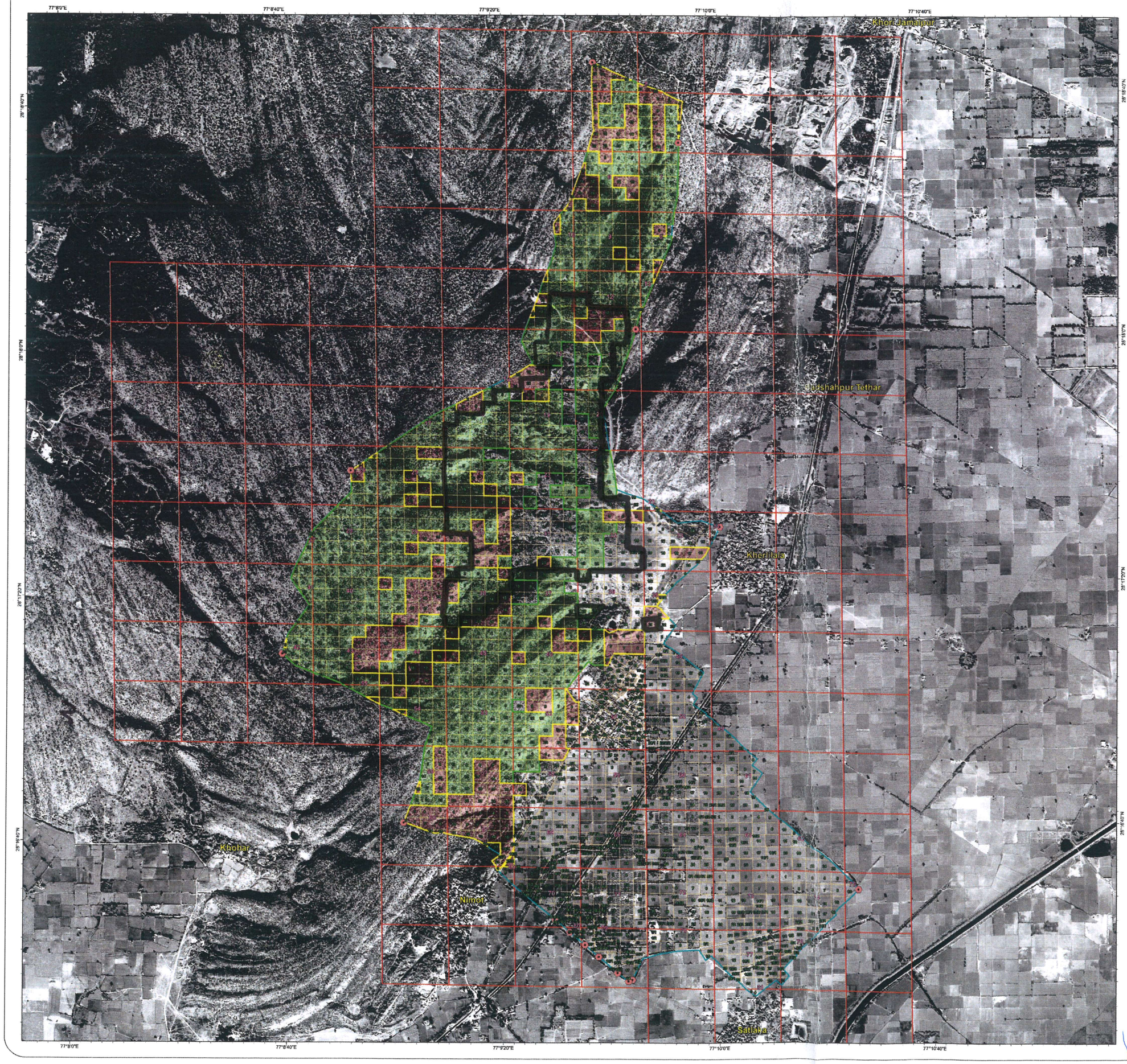


Mandawar in Gurgaon District



Mandawar Village





Legend

- Murraba no.
- Khasra no.
- Badi Burji
- Murraba line
- Killa line
- Village boundary
- Aravalli Plantataion
- Gair Mumkin Pahar
- CISF LAND

Mandawar Village (H.B No. 221)

Aravalli Plantation Forest Area: 574.65 Acre

Forest Guard	Forester
Name	Name
Signature	Signature
Contact no.	Contact no.

Range Forest Officer	Divisional Forest Officer
Name	Name
Signature	Signature
Contact no.	Contact no.

Concerned Patwari	District Revenue Officer
Name	Name
Signature	Signature
Contact no.	Contact no.

0 175 350 700 1,050 Meters

Prepared By
Haryana Space Applications Centre (HARSAC)
CCS HAU Campus, Hisar 125 004

For
Haryana Forest Department
Panchkula

Disclaimer
The demarcation of forest areas is based on the land parcel details given in the notification, and as provided by Haryana Forest Department (HFD), Haryana.
The map is generated based upon the data provided by Revenue Department, Haryana.
HARSAC is not responsible for any discrepancy in the data, if any.
The map is not for settlement of any boundary disputes in the court of law.
Projection: WGS 1984 / UTM Zone 43 N

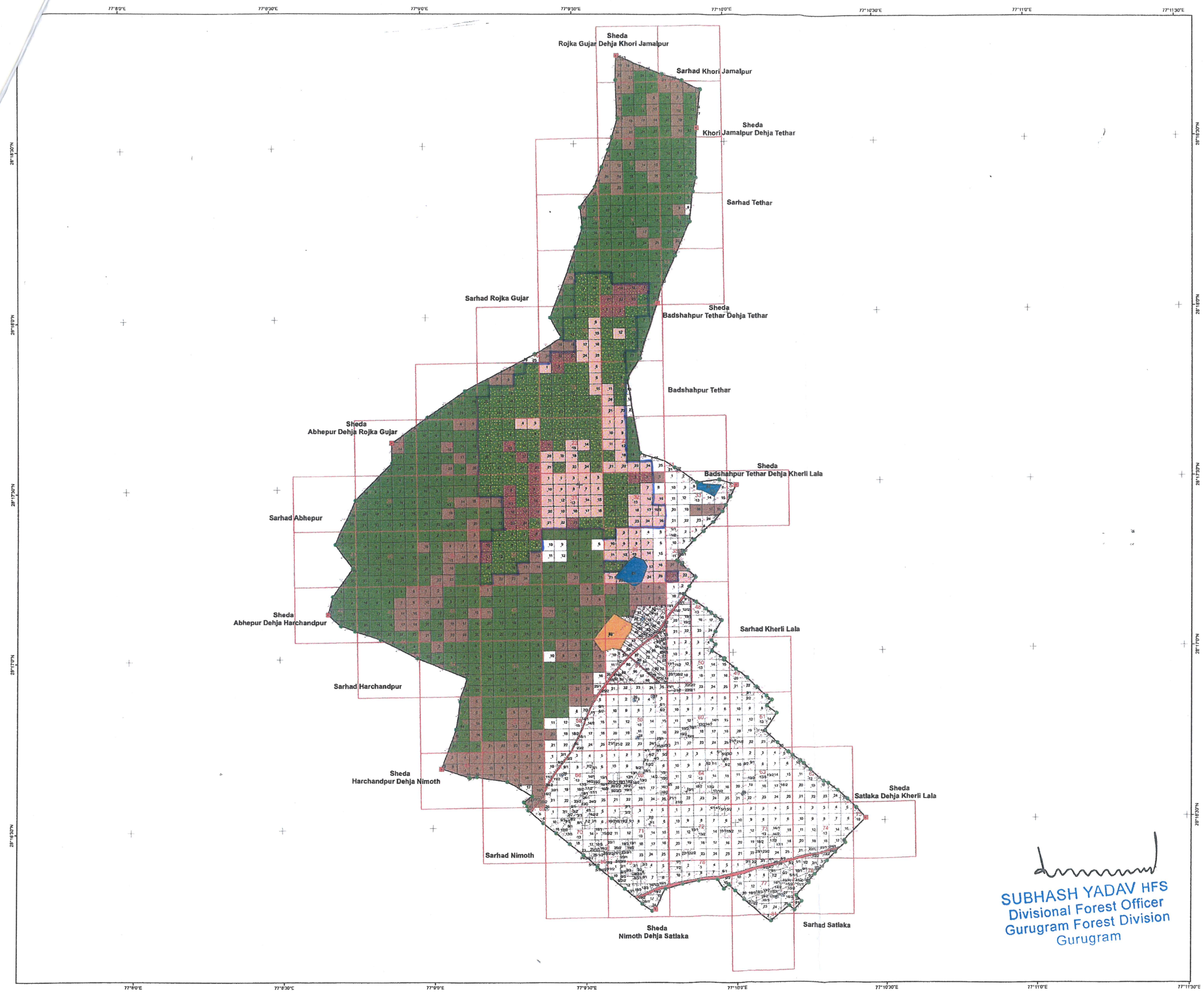
Source: World View-II, 2011 Satellite data

March, 2017

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM

ANNEXURE-IB

Revenue Map of Village Mandawar Showing Area Under Aravalli Plantation, Gair Mumkin Pahar and Propose CISF Land, Gurgaon



SUBHASH YADAV HFS
Divisional Forest Officer
Gurugram Forest Division
Gurugram

N
W E
S

Meters
0 150 300 600 900 1,200

Legend

- Abadi
- Burgi
- Pond
- Sheda
- Well
- Rectangle Boundary
- Village Boundary
- Abadi
- Aravalli Plantation
- CISF Land & Aravalli Plantation
- CISF Land & Gair Mumkin Pahar
- CISF Land & Outer Area from Aravalli Plantation & Gair Mumkin Pahar
- Gair Mumkin Pahar
- Killa
- Plot
- Pond
- Road

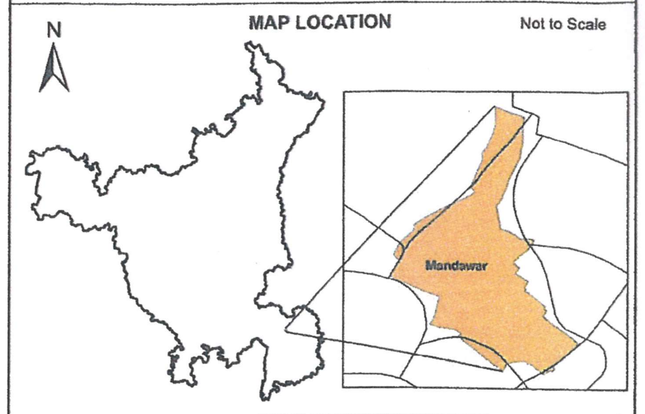
LAND USE	AREA IN Ha. (as per map)
Aravalli Plantation Area (Mandawar Village File)	233.99
Gair Mumkin Pahar Outside Aravalli Plantation	78.79
Total Proposed CISF Land	105.60
Aravalli Plantation under Proposed CISF Land	58.93
Gair Mumkin Pahar under Proposed CISF Land	12.95
Proposed CISF Land outer from Aravalli Plantation & Gair Mumkin Pahar	33.72
Aravalli Plantation Area from Khori Village file (Faridabad)	12.64

Source :-

1. Village revenue map composed from individual musavis provided by Revenue Department, Gurgaon district.
2. Aravalli Khasra No. marked in the map are as per committee report wide D.C.Letter No. _____/ Devolopment Dated _____

MAP LOCATION

Not to Scale



Prepared by

PAN INDIA CONSULTANTS PVT. LTD.
105, PHASE IV, UDYOG VIHAR,
GURGAON - 122015, HARYANA, INDIA
e-mail: nmspl@panindiagroup.com
website: www.panindiagroup.com

Forest Guard | Forester | Range Forest officer | Divisional Forest officer | Tehsildar | Deputy Commissioner